

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-109
IB-953(ND)/2020

IN THE MATTER OF:

NIMIT SONI

Vs.

GRADES ENTERTAINMENTS PRIVATE LIMITED

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2018

Order delivered on 09.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Applicant is present and submitted that as the previous order, the private notice was served on the Corporate Debtor and an affidavit of service has been filed on 05.11.2020. It is submitted that notice has been served through E-mail and Courier and the Track Delivery Report is also placed on record. In spite of service, there is no presence of the Corporate Debtor. The service against CD is held sufficient. The Corporate Debtor is proceeded **Ex-parte**.

The counsel for the Operational Creditor is directed to file notes on submissions containing two pages along with case law, if any.

List the matter on 16.12.2020 for final submissions.

-Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)